

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.207- IA/825(AHM)2023  
ITEM No.208- IA/1265(AHM)2023  
in  
**CP(IB)/298(AHM)2022**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Indian Bank (Erstwhile Allahabad bank)  
V/s  
Rajkamal Logistic Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 07/06/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Sumit Parikh, Adv.  
For the Respondent :

**ORDER**

**IA 825 of 2023**

Learned Counsel for the applicant is directed to serve notice on the Tax Authorities and file proof of service. He is also directed to state by way of affidavit liabilities of account of creditors who are government authorities on the next date of hearing.

List for further consideration on 15.07.2024.

**IA 1265 of 2023**

Notices are served upon both respondents. Respondents failed to appears, hence, proceeded ex-parte against them.

List for hearing on 15.07.2024.

Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**